

(a) whether Andhra Pradesh Government has increased the Dam height of Jurala;

(b) if so, whether the clearance of the Central Water Commission and Planning Commission has been obtained;

(c) whether the Maximum flood discharge capacity of Jurala Project is less than the upstream project located in Karanataka; and

(d) if so, whether it is safe when such flood is discharged by the upstream project and the remedial steps contemplated by CWC ?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Government of Andhra Pradesh has constructed Jurala Project with Full Reservoir level (FRL) of 318.516 metres with reference to the Bench Mark at Gadwal, Mahaboobnagar district. However, as per information received from Government of Andhra Pradesh in joint survey carried out by the Engineers of the States of Andhra Pradesh and Karnataka on 7.10.95 with reference to GTS Bench Mark at Raichur, the FRL of the Jurala Project works out higher.

(b) The project has been found acceptable by the Technical Advisory Committee in April, 1988 with certain conditions. The project has not been given clearance by the Planning Commission from investment angle.

(c) No, Sir. The maximum Flood Discharge Capacity of Jurala Project is 42,476 Cumec whereas the maximum Flood Discharge Capacity of Upper Krishna Project at Narayanpur which is upstream of Jurala Project is 37,945 Cumec.

(d) Does not arise.

Assistance for Rural Development

5559. SHRI K.P. NAIDU : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether Andhra Pradesh Government has sought Rs. 135 crores assistance for rural development of the States;

(b) if so, the details thereof; and

(c) action taken to assist the State ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir. No request has been

received from State Government of Andhra Pradesh in the Ministry for sanction of Rs. 135 crores for the rural development.

(b) and (c) Does not arise.

Projects under CAPART

5560. SHRI T. GOVINDAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) the number of projects sanctioned under CAPART in Kerala since its inception districtwise;

(b) the names of agencies in Kerala to which assistance has been provided through CAPART alongwith the locations thereof;

(c) the amount allocated, sanctioned and released so far to each of these agencies; and

(d) other details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (d) Statement giving details of number of projects sanctioned, number of voluntary organisations assisted and amount sanctioned by CAPART to voluntary organisations in Kerala, district-wise, since its inception and up to 31.3.1997, is attached. The amount released to the voluntary organisations in Kerala for the sanctioned Projects up to 31.3.1997 is about Rs. 13.52 crores.

Statement

Details of number of projects sanctioned number of voluntary organisations assisted and amount sanctioned by CAPART to voluntary organisation in Kerala, district-wise, since its inception and upto 31.3.1997.

Sl. No.	District	No. of projects sanctioned	No. of voluntary organisations Assisted	Amount sanctioned (Rs. in lakhs)
1	2	3	4	5
1.	Thiruvananthapuram	225	116	772.70
2.	Wayanad	25	12	131.66